

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
INVITATION FOR EXPRESSION OF INTEREST FOR VEDANSH
INFRASTRUCTURE PRIVATE LIMITED OPERATING IN INFRASTRUCTURE
DEVELOPMENT AT DELHI NCR**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Vedansh Infrastructure Private Limited PAN No- AACCV4080A CIN No- U45200DL2007PTC158838
2.	Address of the registered office	Plot No. 25, DSIIDC Shed, Scheme-II, Basement, Okhla Industrial Area, Phase-II, Okhla Industrial Estate, South Delhi, New Delhi, Delhi, India, 110020
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Delhi NCR
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year.	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by email to RP Email: cirp.vedanshinfrasturcture@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by email to RP Email: cirp.vedanshinfrasturcture@gmail.com
10.	Last date for receipt of expression of interest	18-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	20-07-2026
12.	Last date for submission of objections to provisional list	25-07-2026
13.	Date of issue of final list of prospective resolution applicants	27-07-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-07-2026
15.	Last date for submission of resolution plans	26-08-2026
16.	Process email id to submit Expression of Interest	cirp.vedanshinfrasturcture@gmail.com



Manish Agarwal

IBBI Reg. No- IBBI/IPA-002/IP-N00223/2017-18/10904

Reg. Add: 307, Prakash Deeb Building, Tolstoy Marg, Connaught Place, New Delhi- 110001

For Vedansh Infrastructure Private Limited

Date: 03/07/2026

Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF LYNX TOOLS & COMPONENTS PRIVATE LIMITED

Mahindra FINANCE MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD. Registered Office at: Gateway Building, Apollo Bunder, Mumbai- 400 001.

SHEVGAON MUNICIPAL COUNCIL SHEVGAON DIST. AHILYANAGAR Notice for Tender (2nd Call) Shevgaon Municipal Council Shevgaon, Dist. Ahilyanagar Government of Maharashtra, invites E-Tender for Civil Under Various Schemes

DEBTS RECOVERY TRIBUNAL DEHRADUN Government of India, Ministry of Finance, (Department of Financial Services) PUBLICATION NOTICE IN O.A. No. 239 OF 2025

HINDUSTHAN INSULATORS & INDUSTRIES LIMITED Registered Office: Kanchenjunga, Seventh Floor, 16, Barakhamba Road, New Delhi, 110001, India.

POSESSION NOTICE (For immovable property) Rule 8-(1) of SARFAESI Act & Rules Whereas, the undersigned being Authorized Officer of Mahindra and Mahindra Financial Services Ltd.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, AT CHANDIGARH COMPANY APPLICATION CA (CAA) No. 10/CHD/HR/2026 (Under Sections 230-232 of the Companies Act, 2013)

Punjab National Bank V/s M/s Chaudhary Motors & Ors. To: 1. M/s Chaudhary Motors through its partners Sh. Khalil Ahmad S/o Sh. Sharif Ahmad & Sh. Mohd. Usman Ali S/o Sh. Sharif Ahmad R/o 1-Joya Road, Asmol, Sambhal, Uttar Pradesh-244304

NOTICE TO THE MEMBERS OF THE COMPANY RECORD DATE FOR ISSUANCE OF BONUS EQUITY SHARES Notice is hereby given that the Company, Hindusthan Insulators & Industries Limited, has fixed Friday, July 10, 2026, as the 'Record Date' for the purpose of determining the eligibility of members for issue of Bonus Equity Shares

DESCRIPTION OF THE IMMOVABLE PROPERTY ITEM NO-1- All the piece and parcel of Plot measuring 192.37 sq meter situated at Kharsa No. 158, Mohalla Rowarwar, Kaul, Aligarh, Bounded as follows: On or Towards East by: Road, On or Towards West by: Gali & House of Azmal, On or Towards North by: House of Shamshun, On or Towards South by: House of Aju Bai

Sweta Estates Private Limited, a company incorporated under the Companies Act, 1956, having its registered office at The Median, Central Park Resorts, Sohna Road, Sector-48, Gurgaon, Haryana, India, 122018. ... Transferor Company 1 / Applicant Company 1

HINDUJA HOUSING FINANCE LIMITED Corporate Office: 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and Branch Office: Office No. 311 & 312, TIL North-ex Tower, A-9 Building, NPS Pitampura-110034. Contact details: (Mr. Rakesh Gupta) ZRM: 9873925255 (Mr. Arun Mohan Sharma) RLM: 8000898999 (Mr. Pawan Kumar Pandey) RRM: 6010562716

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VEDANSH INFRASTRUCTURE PRIVATE LIMITED OPERATING IN INFRASTRUCTURE DEVELOPMENT AT DELHI NCR (Under Sub-Regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS 1. Name of the corporate debtor along-with PAN/CIN/LLP No. 2. Address of the registered office 3. URL of website 4. Details of place where majority of assets are located 5. Installed Capacity of main products/service 6. Quantity and value of main products/services sold in last financial year 7. Number of Employees/ Workmen 8. Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates subsequent events of process are available at: 9. Eligibility of resolution applicant under section 252(h) of the Code is available at: 10. Last date for receipt of expression of interest 11. Date of issue of provisional list of prospective resolution applicants 12. Last date of submission of objections to Provisional list 13. Date of issue of final list of prospective resolution applicants 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 15. Last date for submission of resolution plans 16. Process email id to submit Expression of Interest

Sweta Estates Private Limited, a company incorporated under the Companies Act, 1956, having its registered office at The Median, Central Park Resorts, Sohna Road, Sector-48, Gurgaon, Haryana, India, 122018. ... Transferor Company 4 / Applicant Company 4

NOTICE OF SALE THROUGH PRIVATE TREATY SALE OF IMMOVABLE ASSETS MORTGAGED TO HHFL UNDER THE SARFAESI ACT, 2002 READ WITH PROVISIO TO RULE 8(B) AND 9(1). The undersigned, as Authorized Officer of HHFL, has taken possession of the schedule property under Section 14(1) of the SARFAESI Act. Public at large is hereby informed that the secured property described in the Schedule is available for sale through Private Treaty/Public E-Auction, on terms amenable to HHFL, for realization of its debt on 'AS IS WHERE IS', 'AS IS WHAT IS' and 'WHATSOEVER THERE IS', basis. Standard Terms & Conditions: 1. Sale will be conducted strictly on 'AS IS WHERE IS', 'AS IS WHAT IS' and 'WHATSOEVER THERE IS' basis. 2. Purchaser must deposit 10% of the offered amount along with the application and KYC documents. This will be adjusted against the 25% deposit required upon acceptance. No interest shall be payable on the EMD. 3. On acceptance of the offer by HHFL, purchaser must deposit 25% of the sale consideration (inclusive of the initial 10%) by the next working day. 4. Balance 75% of the sale consideration must be paid within 15 days of confirmation of sale. Failure to pay the balance within stipulated time will result in automatic forfeiture of all deposits made, including the initial 10% and the property may be resold without further notice. 6. If HHFL does not accept the offer, the initial 10% deposit will be refunded without interest. 7. For bids exceeding Rs. 50,00,000/- the successful purchaser must remit 1% TDS under Section 194-I of the Income Tax Act. 8. The property is sold with all existing and future encumbrances, whether known or unknown to HHFL. HHFL shall not be responsible for any third-party claims, rights, or statutory dues. 9. Purchaser must conduct independent due diligence as respects of the property. No claims will be entertained later. 10. HHFL reserves the right to reject any or cancel the auction without assigning reasons. 11. Auction/bidding shall only be through 'online electronic mode' through the website www.banksauction.com or Auction provided by the service provider M/s C1 India Pvt. Ltd. 12. The bidders may participate from their place of choice through online portal. Secured Creditor/service provider shall not be held responsible for the any internet connectivity issue. 13. For any details on e-auction prospective bidders may contact the Service Provider M/s C1 India Pvt. Ltd. having its corporate office at Plot No. 68B, 3rd Floor, Sector-44, Gurgaon, Haryana-122003 (Contact Person: Mr. Nitish Kumar) Mobile No. 7080804466. Email: Email: nitish.kumar@india.com. Email: india@india.com. Prabhakaran.Malachamy@india.com & Support (Helpline) Mobile No. +91-7291981124/25/26, Support Email - Support@banksauction.com. 14. For participating in the e-auction sale, the intending bidders should register their name at https://www.banksauctions.com well in advance and shall get the user ID and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 15. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by internet banking through the website DratN/NET/RTGS in favour of 'Hinduja Housing Finance Limited'. 16. Deposited amount may be contacted the Authorized Officer for details and submit Offer, EMD along with KYC documents on or before 16-07-2026 at 5.00 p.m. 17. Successful Auction Purchaser shall bear all stamp duty, registration fees, taxes and other statutory expenses related to the mortgaged property. 18. The Borrowers/Mortgagors' right of redemption under Section 13(8) of the SARFAESI Act stands extinguished upon the date of publication of this notice as per the latest judicial mandates. 19. Sale shall be conducted in accordance with the provisions of the SARFAESI Act and Rules.

FORM NO. 14 [See Regulation 32(2)] DEBTS RECOVERY TRIBUNAL DEHRADUN Paras Tower, 2nd Floor, Majra, Niranjanpur, Saharanpur Road, Dehradun R.C. No. 34 of 2026 Date: 18.06.2026 Punjab National Bank Certificate Holder Versus Keshav Agro Food Industries Pvt. Ltd. & Ors. Certificate Debtor Demand Notice To, CD No. 1 Keshav Agro Foods Industries Pvt. Ltd. through its directors through its registered address at No. 116/3 D-Bali, Paradise, Phase 2, Kashipur, Udham Singh Nagar-244713, Uttarakhand. CD No. 2 Mrs. Niharika Gautam W/o Sh. Vinesh Kumar Gupta, R/o Flat No. C-402, Alpha, Rail Vihar, Greater Noida, Rampur Jagir, Uttar Pradesh. CD No. 3 Mrs. Hemlata Goyal W/o Sh. Anil Kumar Goyal, R/o A-256, 2nd Floor, Meera Bagh, Paschim Vihar, New Delhi-110078. CD No. 4 Mrs. Uma Tiwari W/o Sh. Santosh Kumar Tiwari, R/o H. No. 7, Delhi Road, Line Paar, Infront of Mahadev Mandur Pal Nagar, Buddhi Vihar, Moradabad-244001, Uttar Pradesh. CD No. 5 Mrs. Karuna W/o Sh. Neeraj Sagar D/o Sh. Bhagwan das, R/o C-3/187, Yamuna Vihar, North East, Delhi-110053.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VEDANSH INFRASTRUCTURE PRIVATE LIMITED OPERATING IN INFRASTRUCTURE DEVELOPMENT AT DELHI NCR (Under Sub-Regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sweta Estates Private Limited, a company incorporated under the Companies Act, 1956, having its registered office at The Median, Central Park Resorts, Sohna Road, Sector-48, Gurgaon, Haryana, India, 122018. ... Transferor Company 12 / Applicant Company 12

SCHEDULE LOAN No. (Loan No. DLNCU/GHAU/A00002057, CO/CP/CPDF/A00008733 & CO/CP/CPDF/A00009185) Outstanding amount: Rs. 17,45,135/- (Rupees Seventeen Lakhs Forty-Five Thousand One Hundred Thirty-Five only) as on 02-07-2026. Reserve Price: Rs. 16,00,000/- (Rupees Sixteen Lakh Only). EMD: Rs. 1,60,000/- (Rupees One Lakh Sixty Thousand Only)

HERO HOUSING FINANCE LIMITED Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057. Branch Office: A-6, Third Floor, Sector-4, Noida-201301. PUBLIC NOTICE (E- AUCTION FOR SALE OF IMMOVABLE PROPERTY) [UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 21-July-2026 (E-Auction Date) on 'AS IS WHERE IS', 'AS IS WHAT IS' and 'WHATSOEVER THERE IS' basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NET/ for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd On or before 20-July-2026 till 5 PM at Branch Office: A-6, Third Floor, Sector-4, Noida-201301.

NDR AUTO COMPONENTS LIMITED CIN: L29304DL2019PLC347460 Registered Office: Level-5, Regus Caddie Commercial Tower, Hospitality District Aerocity, IGI Airport, New Delhi 110037. Ph: +91 9643339870-74 | E-mail: cs@ndrauto.com | Website: www.ndrauto.com NOTICE OF 7th ANNUAL GENERAL MEETING (AGM) TO BE HELD THROUGH VIDEO CONFERENCE (VC) OTHER AUDIO VISUAL MEANS (OAVM), E-VOTING INFORMATION AND CUT-OFF DATE/ RECORD DATE 1. NOTICE is hereby given that the 7th AGM of the Members of NDR Auto Components Limited will be held on Monday, 27th July, 2026 at 11:00 a.m. in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by Ministry of Corporate Affairs and Securities & Exchange Board of India, to transact the businesses as set forth in the Notice of the meeting. Members will be able to attend the meeting through VCI/OAVM at https://www.evoting.nsl.com. 2. The Notice for the AGM and Annual Report have been sent on 02nd July, 2026 to the members whose email addresses are registered with the Company Depository participants. A letter containing the weblink and QR (Quick Response) code for accessing Notice and Annual Report for financial year 2025-26 has been sent to the shareholders who have not registered their email IDs. The aforesaid documents are also available on the Company's website at www.ndrauto.com and on the website of the Stock exchanges at www.bseindia.com and www.nseindia.com. 3. The Company is providing its members, facility to exercise their right to vote on resolutions proposed to be passed at the AGM by electronic means (remote e-voting). The Company has engaged the services of National Securities Depository Limited ('NSDL') as the authorized agency to provide remote e-voting facility. Members are requested to follow the instructions comprising manner of e-voting which has been given in detail in the Notice of AGM, for casting the vote. 4. The facility of voting through electronic means will also be available at the AGM and only those members who are present in the AGM and have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, will be eligible to vote at the AGM. 5. Information and instructions including login, password and for e-voting forms part of Notice sent to shareholders (Note No.17 to Notice for AGM). The same login credentials shall be used for attending the AGM. 6. The details of remote e-voting are as under: • Date and time of commencement of remote e-voting: 23rd July, 2026 at 09:00 A.M. • Date and time of end of remote e-voting: 26th July, 2026 at 05:00 P.M. The Remote e-voting will not be allowed beyond 5 p.m. on 26th July, 2026 7. A person whose name appears in the Register of Members/ Beneficial Owners as on cut-off date i.e. 20th July, 2026 shall only be entitled to avail the facility of remote e-voting or participation at the AGM and e-voting at the meeting. 8. A person who becomes a member after despatch of notice and holding shares as on the cut-off date, i.e. 20th July, 2026 may follow the procedure as provided in Note No. 17 to the Notice of AGM. 9. The members who have cast their vote through remote e-voting, prior to the meeting, can attend the AGM but are not entitled to cast their vote again. 10. The Board of Directors has appointed Mr. R.S. Bhatia, Company Secretary in Practice (Membership No. FCS: 2599, CP No.2514), and failing him Mr. Hardev Singh Company Secretary in Practice (Membership No FCS: 6673, CP No. 3317) as a Scrutinizer to scrutinize the voting process through e-voting, in a fair and transparent manner. 11. Members holding shares in demat/ physical form are requested to update their email addresses and PAN details (self-attested copy) with Beetal Financial & Computer Services (P) Limited, Registrar and Transfer Agent/ respective Depository Participant. 12. In case of any grievances/ queries relating to e-voting, you may email to Mr. Bhavendra Jha at beetal@beetalfinancial.com, or contact at +011 29961281 at Beetal Financial & Computer Services (P) Limited or send an email at NSDL at evoting@nsdl.com or call at 022-48867000. Members may also write to the Company Secretary at cs@ndrauto.com. 13. The results of remote e-voting and e-voting at AGM shall be declared not later than 24 hours from the conclusion of the AGM. The declared results along with Scrutinizer's report shall be placed on the Company's website at www.ndrauto.com and website of BSE Limited at www.bseindia.com and website of National Stock Exchange of India Limited at www.nseindia.com. 14. The dividend of Rs. 4 per equity share of Rs.10/-each, recommended by the Board of Directors of the Company for the financial year ended 31st March, 2026, if declared at the 7th AGM will be remitted, after deduction of tax at source, through electronic mode to those Members who have furnished their required bank details to the Company/ respective Depository Participants (DPs). Members who have not provided the same and wish to avail the facility for remittance of dividend through electronic mode are required to provide the said details including IFSC (Indian Financial System Code) and MICR (Magnetic Ink Character Recognition) Number to the respective DPs if the shares are held in dematerialised form, or to the Company in case the shares are held in certificate form, on or before 20th July, 2026.

ADVERTISEMENT OF NOTICE OF THE MEETINGS OF THE SECURED CREDITORS AND UNSECURED CREDITORS OF SWETA ESTATES PRIVATE LIMITED AND THE SECURED CREDITORS AND UNSECURED CREDITORS OF ST. PATRICKS REALTY PRIVATE LIMITED Notice is hereby given that by an order dated 22nd May 2026 in CA (CAA) No. 10/CHD/HR/2026 ("Order"), the Hon'ble Chandigarh Bench of the National Company Law Tribunal at Chandigarh ('Hon'ble Tribunal'), has inter alia directed, separate meetings (together, the "Meetings") to be convened of the secured creditors and unsecured creditors of Sweta Estates Private Limited ("SEPL") and of the secured creditors and unsecured creditors of St. Patrick's Realty Private Limited ("SPRPL"), which together with SEPL is referred to as the "Companies" for the purpose of considering, and if thought fit, approving, the scheme of amalgamation ("Scheme") between Sweta Estates Private Limited, Central Park Estates Private Limited, MLT Real Estate Private Limited, Sheela H Uberoi Estates Private Limited, MSP Propmat Private Limited, RSPJ Estates Private Limited, RSPJ Estates Private Limited, Apoorva Promoters Private Limited, St. Dominic Estates Private Limited, St. Columbus Infrastructure Development Private Limited, Gulab Farms Private Limited, Sweet-Peas Farms Private Limited with and into St. Patrick's Realty Private Limited and their respective shareholders and creditors under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 ("Act"). In pursuance of the Order and as directed therein, further notice is hereby given that: (i) a meeting of the secured creditors of SEPL will be convened on Thursday, 06th August, 2026 at 4:00 P.M. through video conferencing or other audio-visual means ("Video Conferencing"), at which day, date and time, the said secured creditors of SEPL are requested to attend the meeting. (ii) a meeting of the unsecured creditors of SEPL will be convened on Thursday, 06th August, 2026 at 2:00 P.M. through video conferencing or other audio-visual means ("Video Conferencing"), at which day, date and time, the said unsecured creditors of SEPL are requested to attend the meeting. (iii) a meeting of the secured creditors of SPRPL will be convened on Thursday, 06th August, 2026 at 5:00 P.M. through video conferencing or other audio-visual means ("Video Conferencing"), at which day, date and time, the said secured creditors of SPRPL are requested to attend the meeting. (iv) a meeting of the unsecured creditors of SPRPL will be convened on Thursday, 06th August, 2026 at 3:00 P.M. through video conferencing or other audio-visual means ("Video Conferencing"), at which day, date and time, the said unsecured creditors of SPRPL are requested to attend the meeting. Since the Meetings are being held through Video Conferencing and there are no meetings requiring physical presence at a common venue, there is no requirement of appointment of proxies. Accordingly, the facility for appointment of proxies by the creditors will not be available for the Meetings. National Securities Depository Limited ("NSDL") shall be providing the facility of remote e-voting prior to the respective Meetings as well as during the respective Meetings (to be held through Video Conferencing). Remote e-voting facility prior to the respective Meetings shall commence on Monday, 03rd August, 2026 at 9:00 A.M. (IST) and end on Wednesday, 05th August, 2026 at 5:00 P.M. (IST) (both days inclusive). Further, facility for participation during the respective Meetings is also being provided by NSDL. Copies of the notices in relation to the respective Meetings, together with the documents accompanying the same, including the explanatory statement under Sections 230(3) & 102 of the Act read with Rule 6(3) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 and the Scheme (collectively, the "Notices") can be obtained free of charge on all days except Saturday, Sunday and public holidays from the registered offices of the Companies (as applicable) between 10:00 a.m. to 5:00 p.m. (IST). The Companies will furnish a copy of the Notices/Scheme within one day of any requisition made by any creditor, to SEPL and to SPRPL by e-mail at comp.bakshi@gmail.com. The Notices will be available on the website of NSDL at www.evoting.nsl.com. The Hon'ble Tribunal has appointed Smt. Krishna Dayama, as the Chairperson of the Meetings, including for any adjournment(s) thereof. The Tribunal has also appointed Mr. Rajeev Kumar Sanger, Practising Company Secretary, as the Scrutinizer for the Meetings, including for any adjournment(s) thereof. The Scheme, if approved at the Meetings, will be subject to the subsequent approval of the Hon'ble Tribunal. The creditors are requested to read the instructions for remote e-voting prior to the Meetings and during the Meetings in the Notices to the respective Notices.

ITCONS E-SOLUTIONS LIMITED CIN: L72900DL2007PLC163427 Registered Office: Regus Elegance 2F, Elegance Jyotsna District Centre, Old Mathura Road, South Delhi, New Delhi-110025 IN Corporate Office: 3rd Floor, B-10, Bajaj Bhawan, Sector-3, Jamma Lal Bajaj Marg, Noida, Gautam Buddha Nagar, UP-201301 Tel: +91-120-4149563 | Email: cs.pooja@itconsinc.com | Website: www.itconsinc.com NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING NOTICE is hereby given that pursuant to the provisions of Section 108, 110 and all other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), including any statutory amendments, modifications, variations(s) or re-enactments) thereof, for the time being in force and in compliance with the applicable guidelines/ circulars/ rules issued by the Ministry of Corporate Affairs ("MCA") inter alia including General Circular No. 03/2025 dated 22nd September, 2025 issued by (MCA) ("MCA Circular") from time to time, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the Scrutinizer and General Meeting (SG-2) issued by the Institute of Company Secretaries of India, and other applicable laws, rules and regulations, if any, approval of the Members of the Company is being sought in respect of the resolutions set out hereunder through Postal Ballot by way of remote electronic voting (remote e-Voting).

HERO HOUSING FINANCE LIMITED Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057. Branch Office: A-6, Third Floor, Sector-4, Noida-201301. PUBLIC NOTICE (E- AUCTION FOR SALE OF IMMOVABLE PROPERTY) [UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 21-July-2026 (E-Auction Date) on 'AS IS WHERE IS', 'AS IS WHAT IS' and 'WHATSOEVER THERE IS' basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NET/ for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd On or before 20-July-2026 till 5 PM at Branch Office: A-6, Third Floor, Sector-4, Noida-201301.

By the Order of the Board For NDR Auto Components Limited Sd/- Rajat Bhandari Executive Director & Company Secretary Place: Gurugram Date: 02.07.2026

IMPORTANT NOTES: 1) Companies have sent the Notices in electronic form to those creditors whose e-mail IDs are registered with the Companies. The physical copies of the Notices have been sent by permitted modes to those creditors whose e-mail IDs are not registered with the Companies. The Notices will also be available on the website of NSDL at www.evoting.nsl.com. 2) A person/entity who is not a creditor of the Companies as on the Cut-off Date (i.e. 30th September, 2025) should treat the Notices for information purposes only and such person/entity will not be entitled to vote. 3) The facility to join the aforesaid meeting online will be opened 15 (Fifteen) minutes before the scheduled time of the meeting and will be kept open through the proceedings of the meeting. 4) It is clarified that casting of votes by remote e-voting (prior to the Meetings) does not disentitle a creditor from attending the Meetings. However, any creditor who has voted through remote e-voting prior to the Meetings cannot vote through e-voting during the Meetings. The creditors of the Companies attending the Meetings through Video Conferencing who have not cast their vote through remote e-voting prior to the Meetings, shall be entitled to exercise their vote using the e-voting facility made available during the Meetings. 5) Voting rights of the creditors shall be in proportion to the outstanding amount due to them as on 30th September, 2025, being the cut-off date ("Cut-off Date"). 6) The results along with the report of the Scrutinizer shall be displayed on the website of NSDL at www.evoting.nsl.com. 7) If any creditor faces any problems/experience any difficulty, before or during the meeting or if they forget their password, please feel free to contact toll free number 022-48867000 or contact on email-ID evoting@nsdl.com.

By the Order of the Board of Directors For ITCONS e-Solutions Limited Sd/- Pooja Gupta Company Secretary & Compliance Officer Place: New Delhi Date: June 29, 2026

